

for the entire Diploma Course of 10 months from Members of the Institute and Rs. 1,600 from non-Members.

- (a) The fee includes the cost of provision of selected books and other reading material to the trainees.
- (b) This also includes the cost of travel of the trainees for outstation placement of 2½ months during the period of their practical training but does not include the cost of board and lodging. To the extent possible, the placement for practical training will be made at the station of posting of the trainee or at the station where the sponsoring organisation is located.
- (c) The fee does not include any expenses on local transport.

Board and Lodging.—The board and lodging arrangements at Delhi for the trainees during the period of the Course will be made either by the sponsoring organisations or by the trainees themselves. Where arrangements are desired to be made by the Institute for board, and lodging of the trainees, the Institute will render every assistance to do this. The Institute does not at present have its own hostel, and alternative arrangements will be made for the purpose. For making arrangement of moderate standard it is envisaged that an additional monthly expenditure of Rs. 300 will need to be incurred per trainee.

JUTE MILL IN ORISSA

626. SHRI BANKA BEHARY DAS: Will the Minister of COMMERCE be pleased to state:

- (a) whether there is any proposal under Government's consideration for the establishment of a jute mill, either in co-operative or in any other sector in Orissa; and

- (b) if so, when this is going to be set up and what will be its capacity?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) No, Madam.

- (b) Does not arise.

IMPORT OF SULPHUR FROM U.S.A.

627. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE be pleased to refer to the answer given to Unstarred Question No. 148 in the Rajya Sabha on the 10th November, 1966 and state:

- (a) whether it is a fact that the American Arm with whom an agreement was entered into for supply of sulphur is not in a position to supply any sulphur;
- (b) whether the American firm has ever dealt in supply of sulphur before; and
- (c) the name of the Indian Officer who signed the contract on behalf of the S.T.C.?

THE /MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) Yes, Madam.

- (b) According to the information given by this firm to the officials of the S.T.C., the firm had business associates with interest in sulphur mines in United States.

- (c) The Chairman of the State Trading Corporation signed the contract on behalf of the Corporation.

CONSTRUCTION OF MIRAJ-KOLHAPUR BROAD GAUGE LINE

628. SHRI G. R. PATIL: Will the Minister of RAILWAYS be pleased *° state when the work for construction of a broad gauge Railway line from Miraj to Kolhapur on Southern Central Railway will be undertaken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): Engineering and Traffic surveys for conversion of the Miraj-Kolhapur MG section into broad gauge have been carried out and the survey reports are at present under examination of the Railway Board.

12 NOON.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON THE ACCOUNTS (1964-65) OF THE KERALA FINANCIAL CORPORATION

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JAISUKHLAL HATHI): Madam, on behalf of Shri Sachindra Chaudhuri, I beg to lay on the Table, under subsection (7) of section 37 of the State Financial Corporations Act, 1951, a copy of the Audit Report on the Accounts of the Kerala Financial Corporation for the year ended the 31st March, 1965. [Placed in Library. See No. LT-7462/66].

ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE CEMENT CORPORATION OF INDIA LIMITED AND RELATED PAPERS

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): Madam, I beg to lay on the Table, under subsection, (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

(i) Second Annual Report and Accounts of the Cement Corporation of India Limited, New Delhi, for the year ended the 31st March, 1966, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-7418:66 for (i) and (ii)].

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

SHRI D. SANJIVAYYA: Madam, on behalf of Shri Manubhai Shah, I also beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce Notification S.O. No. 3522, dated the 21st November, 1966. [Placed in Library. See No. LT-7491/66].

CERTIFIED ANNUAL ACCOUNTS (1963-64) OF THE COIR BOARD, ERNAKULAM

SHRI D. SANJIVAYYA: Madam, on behalf of Shri M. Shafi Qureshi, I also beg to lay on the Table the Certified Annual Accounts of the Coir Board, Ernakulam for the year 1963-64, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-7523/66].

THE NEWSPRINT CONTROL (FIRST AMENDMENT) ORDER, 1966

SHRI D. SANJIVAYYA; Madam, I also beg to lay on the Table a copy of the Ministry of Commerce Notification S.O. No. 2708, dated the 6th September, 1966, publishing the Newsprint Control (First Amendment) Order, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7496/66].

THIRTY-FOURTH REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (1966-67)

SHRI AWADHESHWAR PRASAD SINHA (Bihar): Madam, I beg to lay on the Table a copy of the Thirty-fourth Report of the Committee on Public Undertakings on the action